

Filing under list of Stakeholders under regulation 31(2) of the IBBI (Liquidation Process) Regulations, 2016

Annexure-1

Name of the corporate debtor: SND LIMITED; Date of commencement of liquidation: 06/12/2023 (Order received on 08/12/2023); List of stakeholders as on: 18/01/2024

List of secured financial creditors (Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification		
		Date of receipt	Amount claimed (Amount in Rs)	Amount of claim Admitted (Amount in Rs)	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest					Amount covered by guarantee	% share in total amount of claims admitted
1.	State Bank of India	26/12/2023	301,56,35,106.65	273,81,61,591.58	Secured	273,81,61,591.58	YES	1. Security: Receivables from MSEDCL 2. Collateral Security: Nil	273,81,61,591.58	44.76%	--	--	27,74,73,515	--
2	Canara Bank	04/01/2024	119,04,55,804.12	119,04,55,804.12	Secured	1190455804.12	YES	1. First Pari-Passu charge on all immovable fixed assets, movable assets, on all current assets of the borrower but not limited to books debts, operating cash flow, receivable revenues of whatsoever nature Charge cum 2. Assignment of all rights under the agreement with prior	1190455804.12	19.46%	--	--	--	--

								<p>permission of MSEDCL and other terms of DFA.</p> <p>3. First Pari-Passu charge on all the bank accounts of borrower related to project including but not limited to the Lender's Supplemental trust & relationship account (TRA) and Debt Service Reserve Account, subject to the terms of the DFA.</p> <p>4. Pledge of 51% of equity shareholding of borrower held by the Sponsors.</p>						
3	India Infrastructure Finance Company Limited	03/01/2024	103,26,64,505	103,26,64,505	Secured	103,26,64,505	YES	<p>1. First Pari-Passu charge on all immovable fixed assets, movable fixed assets, on all the current assets of the Borrower including but not limited to book debts, operating cash flows, receivables, revenues of whatsoever</p> <p>2. Assignment of the rights of the Borrower under the Material Project Documents, after consent of the relevant counterparties,</p> <p>3. First Pari-Passu charge on all the bank accounts of the Borrower related to the project including but not limited to the Lenders' Supplemental Trust & Retention Account (TRA) and a Debt Service Reserve Account (DSRA) subject to the terms of the DFA:</p> <p>4. pledge of 51% of equity shareholding of the Borrower held by the Sponsors.</p>	103,26,64,505	16.88%	--	--	--	--

4	Punjab National Bank	04/01/2024	59,19,06,967.65	58,83,34,916.91	Secured	58,83,34,916.91	YES	<p>1. First Mortgage and Charge on all the company's properties and assets both present and future, save and except the project assets, as defined under Concession Agreement.</p> <p>2) First charge over all accounts of the Company including the Escrow account and the Sub-Accounts</p> <p>3) The Charge over receivables shall be enforceable by the lenders or their behalf only for the purpose of being applied to the extent of waterfall of priority of payment as specified in relevant.</p> <p>4) A first charge on all intangibles assets including but not limited to goodwill, rights undertaking and uncalled capital present and future excluding the project Assets</p> <p>5) All the right, title, interest benefits, claims and demands whatsoever of the company in any of credit, guarantee including contractor guarantees and liquidated damages and performance bond provided by any party to the project documents.</p> <p>6) All the right, title, interests, claims and demands</p>	58,83,34,916.91	9.62%	--	--	35,72,051	--

								whatsoever of the company under all insurance contents.						
5.	Bank of Baroda	02/01/2024	575565959.2	56,74,52,049.70	Secured	56,74,52,049.70	YES	<p>1) First pari-passu charge on all immovable fixed assets, all movable asset, on all current assets of the borrower including but not limited to books debts, operating cash flow, receivable revenues of whatsoever nature and wherever, arising, intangibles, goodwill, uncalled capital, present and future, subject to the terms DFA or any other subsequent arrangement with MSEDCL.</p> <p>2. Charge cum Assignment of all rights under the agreement with prior permission of MSEDCL and other terms of DFA.</p> <p>3. First pari-passu charge on all the bank accounts of borrower related to project including but not limited to the Lender's Supplemental trust & relationship account (TRA) and Debt Service Reserve Account, subject to the terms of the DFA.</p>	56,74,52,049.70	--	--	--	81,13,909	--
	Total		6406228342.63	611,70,68,867.33	-	611,70,68,867.33	-	-	611,70,68,867.33	--	--	--	28,91,59,475.31	--

